

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Memo

M.A. 445/04 for appropriate orders.
Copy has been served.

for 10/7/04

Bench

Or. dt. 5.7.04

Copies of order prepared for counsels for both sides.

for 15/7/04

Sl. 02.07.04.

On the prayer of learned counsel for both sides, call this matter on 05/07/2004 for orders on M.A. no. 445/04.

Order
Entered

Order dated 5.7.2004

Heard the learned counsel of both the sides on M.A. 445/04. By filing this M.A., the Respondents have submitted that Res. Nos. 1 and 2 have taken a decision to regularise the services of the applicant and, accordingly, they have passed orders as stated vide Annexure-R/4. The learned counsel for the applicants, while admitting to have received a copy of M.A., submits that he has not received instruction from the applicant and therefore, he would require sometimes to contact with the applicant.

As the grievance of the applicants have already been redressed by Res. Nos. 1 and 2 and the Office Order placed at Annexure-4 is not disputed to be legally invalid, we see

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no reason to keep this matter pending any more. However, liberty is granted to the applicants to approach the Tribunal in case any of their grievances ~~as~~ still subsists.

For the reasons discussed above, M.A. 445/04 along with O.A.691/03 are disposed of. No costs.

[Signature]
VICE-CHAIRMAN

[Signature]
MEMBER (JUDICIAL)